

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4807**

TO BE ANSWERED ON THE 23RD JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

JUVENILE MISCONDUCT

†4807. SHRIMATI RITI PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has directed the Madhya Pradesh Government to take action against police personnel involved in cases of juvenile misconduct during the last four years under the provisions of the Juvenile Justice Act;

(b) if so, the details thereof; and

(c) the other steps being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of taking action against police personnel rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws including the Juvenile Justice (Care and Protection) Act, 2015.

However, the Ministry of Home Affairs has issued various advisories from time to time to all State Governments and UT Administrations (including Madhya Pradesh) on steps to be taken for effective prevention,

detection, registration, investigation and prosecution of all crimes, which are available at www.mha.gov.in. The Ministry of Women & Child Development is providing financial assistance to State Governments/ UT Administrations under “Child Protection Services” scheme for creating safe and protective environment for children including children in conflict with law, which includes funds for appointment of two social workers under the District Child Protection Units and deputing their services to Special Juvenile Police Units as and when required.
